

Communal and Targeted Violence Bill

1480. SHRI SABIR ALI : Will the Minister of HOME AFFAIRS be pleased to state by when the Communal and Targeted Violence Bill is likely to be introduced in Parliament to satisfy the demands of the civil society activists and intellectuals to meet the challenges being posed to the integrity of the country?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI R.P.N. SINGH) : A Bill titled 'The Communal Violence (Prevention, Control and Rehabilitation of Victims) Bill, 2005' was introduced in the Rajya Sabha on 5.12.2005 to address various aspects of the issue of communal violence. Notices were given on several occasions, the last being in February 2010 by the Home Minister for consideration and passing of the Bill in the Rajya Sabha. However, the Bill could not be taken up in these occasions.

Meanwhile, the National Advisory Council (NAC) had informed that a Working Group in NAC would prepare a fresh draft Bill on the subject. Subsequently, on 25.7.2011 NAC sent to this Ministry for consideration a draft Bill titled 'Prevention of Communal and Targeted Violence (Access to Justice and Reparations) Bill, 2011'. The draft Bill is under consideration in consultation with various stakeholders.

Steps to encourage States to enact police reform laws

1481. SHRI RAJEEV CHANDRASEKHAR : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether Government is aware of the directives of the Hon'ble Supreme Court to streamline appointments, achieve functional autonomy of the police forces and enhance police accountability, as laid out in the 2006 verdict of the Prakash Singh Vs. Union of India case;

(b) whether Government is aware that States have failed to comply with many of its directions to bring about police reforms;

(c) if so, the details thereof and the reasons therefor; and

(d) the steps taken by Government to encourage States to enact police reform laws?